

BEFORE THE NATIONAL GREEN TRIBUNAL, WESTERN ZONE
BENCH, PUNE, AT PUNE

ORIGINAL APPLICATION NO. 165 OF 2024 (WZ)

BHAVESH ARUN KAREKAR & ANR. ... **APPLICANTS**

V/s

MoEF&CC & ORS. **RESPONDENTS**

INDEX

SR NO	ANNE XURE	PARTICULARS	PAGE NOS.	
			From	To
1.		Index	-	174
2.		Reply	175	181
3.		Affidavit in Support	182	183
4.	R-1	Copy of the Environmental Clearance dated 24 th February 2016	184	191
5.	R-2	Copy of the Consent to Operate dated 22 nd September 2023	192	201
6.	R-3	Copy of the latest six monthly report for the period from October 2023 to March 2024	202	2013
		LAST PAGE NO.		213

PUNE

DATE : 10/10/2024



ADVOCATE FOR THE RESPONDENTS NO. 5

BEFORE THE NATIONAL GREEN TRIBUNAL

WESTERN ZONE BENCH, PUNE

AT PUNE

ORIGINAL APPLICATION NO.165/2024(WZ)

BHAVESH ARUN KAREKAR & ANR.

APPLICANTS

V/s

MoEF&CC & ORS.

RESPONDENTS

**REPLY ON BEHALF OF RESPONDENT No.5 OPPOSSING
ADMISSION OF THE ORIGINAL APPLCATION**

(M/s.ASHAPURA MINECHEM LIMITED)

MAY IT PLEASE THE HON'BLE TRIBUNAL

Reply on behalf of abovenamed Respondent No.5 is as under: -

1. At the outset, the Respondent No.5 does not admit what is stated in the Original Application filed by the Applicant except what forms part of the record and denies everything in the said application that is contrary to what is stated and/or inconsistent herein. The present reply is being filed only to oppose the admission of the Original Application. The Respondent No.5 reserves its right to file a detailed response at the appropriate stage.
2. The Respondent No.5 submits that nothing, not expressly admitted, herein ought to be taken as admitted by the Respondent No.5 or be deemed to have been admitted by Respondent No.5 for want of specific traverse. The Respondent No.5 states that for the purpose of

brevity, the Respondent No.5 is not denying each and every allegation, statement or contention of the Applicant which is ex-facie contrary to the Respondent No.5's contentions and its stand in the present case except to the extent that such allegations, statements or contentions necessitate comment or warrant a reply.

3. The present Application is nothing but an abuse of process of law. The Applicants without providing any evidence on record, just want to indulge in fishing and roving activity. The Applicants just want some committee to be appointed by this Hon'ble Tribunal and gather some material to place before this Hon'ble Tribunal. In the present case, the conduct of the Applicant can be seen from the proceedings. The Applicant has annexed the old Environmental Clearance, then some time was sought to file the existing Environmental Clearance. The Applicant has been delaying the hearing of the present application and is not only causing criminal wastage of time of the Hon'ble Tribunal but also harassing the present Respondent No.5. The Hon'ble Tribunal ought not to entertain the present vexatious litigation and reject the same by imposing costs.
4. The Respondent No.5 submits that the Bauxite mining lease at village Umbershet is executed on 4th January 2005. The Respondent No.5 has received the Environmental Clearance on 24th February 2016. The Respondent No.5 has also received the Consent to Operate on 22nd September 2023 and the same is valid and subsisting till 30th April 2026. The Consent To Operate granted by the

Respondent No.3 has been renewed on timely basis. The statutory authorities are already performing their statutory duties. It is further stated that the Respondent No.5 submits the 6 monthly compliance reports to the Respondent No.1 in accordance with the EC granted to it. Till date, no non-compliance has been reported by any of the bodies against the Respondent No.5, as it has been scrupulously complying with the terms and conditions in respect of the permissions granted to it. Copy of the Environmental Clearance dated 24th February 2016 is annexed hereto and marked as **ANNEXURE – R-1**. Copy of the Consent to Operate dated 22nd September 2023 is annexed hereto and marked as **ANNEXURE – R-2**. Copy of the latest six monthly report for the period from October 2023 to March 2024 is annexed hereto and marked as **ANNEXURE – R-3**.

5. The Respondent No.5 submits that no substantial issue relating to the environment under Section 2(m) of the NGT Act, 2010 has been made out for adjudication of this Hon'ble Tribunal. The Respondent No.5 further submits that the Applicants herein have no locus to file the present application and it is also not an aggrieved party to the present proceedings. The Respondent No.5 submits that the Applicant No.1 resides at a distance of 180 kms from the mining area. The Applicant No.1 has merely stated that he is founder and director of some charitable trust. However, no evidence is produced on record and only a statement has been made without any evidence on record. It clearly appears that the Applicants are trying to ensure that the activities of the Respondent No.5 are hampered for their

personal gains and are also indulging the activities of instigating the other villagers. Hence, the present Application be dismissed on this ground alone.

6. The Respondent No.5 submits that with respect to the contents of para 4 of the Original Application, the Respondent No.5 submits that that the statement therein is vague and baseless. The Applicant has failed to substantiate that what exactly is the substantial question relating to the environment under the provisions of section 2(m) of the NGT Act, 2010. The mere state of *non-compliance of environmental laws* also does not justify any sort of illegal activities on the part of the Respondent No.5. In fact, as stated earlier, the Respondent No.5 has been scrupulously following the conditions of the Environmental Clearance and that of the Consent to Operate granted by the Respondent Nos.1 & 3 respectively.

REPORT OF THE MPCB

7. The Respondent No.3 has filed the copy of the Show Cause notice dated 02.01.2024. The Respondent No.5 submits that the said show cause notice was never received by the Respondent No.5. The violations mentioned in the said show cause notice, infact do not fall within the purview of the Respondent No.3.
8. The Respondent No.5 submits that the Respondent No.3 had sent the proposed direction to the Respondent No.5 on 25.04.2024. The same

has been duly responded to by the Respondent No.5. Copy of the same is already produced on record.

REPLY TO APPLICATION FOR AMENDMENT FILED BY THE APPLICANT

9. The Applicant herein has filed an application for Amendment. The Hon'ble Tribunal is yet to hear the said application on merit and adjudicate the same. The Applicant without an order from this Hon'ble Tribunal has proceeded to file the amended memo of Application, which is totally alien to the procedural law. The said act is in contravention to the settled principles of law and hence the application for amendment as well as the Original Application is required to be discarded.

10. The Respondent No.5 further submits that the Applicant in the Amendment Application has produced a table on record. The said table is only making allegations, however, the evidence in support of the same has not been produced by the Applicant. In view thereof, the allegations made by the Applicants about so-called violations are said to be bare, baseless and unjustified and are not admitted. As stated earlier, the Applicant is only indulging in fishing and rowing activity. The 6 monthly report produced by the Respondent No.5, makes it amply clear that there has been no violation on the part of the Respondent No.5. The Applicant has filed the present case only to harass the Respondent No.5.

11. The Applicant herein has produced a letter dated 20th June 2006 of Dr. Balasaheb Sawant Konkan Krushi Vidyapeeth on record. The said letter is addressed to one Dr. Tukaram More. The person is not a party before this Hon'ble Tribunal. Secondly, the date of the letter is 20th June 2006 and talks about some bauxite mining in Kelshi area. It is pertinent to mention herein that the Applicant has himself produced the old Environmental Clearance dated 29th December 2006 (**Pg No.22 of OA**) granted to the Respondent No.5. As the EC is of the subsequent date, the activity mentioned in the letter cannot be attributed to that of the Respondent No.5. Also, the area mentioned in the letter is Kelshi, which is at a distance of 2.5 kms from Umbershet village where the mine of the Respondent No.5 is located. Lastly, the letter is of the year 2006, the Hon'ble Tribunal cannot take cognisance of the same, as the same is beyond the jurisdiction of this Hon'ble Tribunal. The letter is filed only to mislead this Hon'ble Tribunal and a serious cognisance is to be taken by this Hon'ble Tribunal against the Applicant for filing a document, which is totally irrelevant to the present case.

12. The Applicant has also filed newspaper articles alongwith the Application. The said articles are nothing but an eye wash as they do not prove to be an evidence in the eyes of law. The same is required to be discarded.

13.It is stated that, for the reasons stated above, the Applicants are not entitled for the grant of any relief/s as prayed in its captioned Original application r/w the amendment application. The Respondent No.5, therefore prays that the present Original Application r/w the amendment application may kindly be disposed off with heavy costs in accordance to the provisions of Section 23 of the NGT Act, 2010.

Pune

Date: 10/10/2024

A handwritten signature in blue ink, appearing to read 'S. S. Sawani', is written over a horizontal line.

Advocate for Respondent No.5

BEFORE THE NATIONAL GREEN TRIBUNAL**WESTERN ZONE BENCH, PUNE****AT PUNE****ORIGINAL APPLICATION NO.165/2024(WZ)****BHAVESH ARUN KAREKAR & ANR.****APPLICANTS****V/s****MoEF&CC & ORS.****RESPONDENTS****AFFIDAVIT IN SUPPORT OF REPLY****MAY IT PLEASE THE HON'BLE TRIBUNAL**

I, Hemul Shah, adult, occupation: service, Executive Director and CEO/ Authorised Signatory of ASHAPURA MINECHEM LIMITED (the RESPONDENT No.5) having office at Jeevan Udyog Building, 3rd floor, No. 278, D.N. Road, Fort, Mumbai, Maharashtra - 400001, do hereby state on solemn affirmation as under: -

1. I say that I am the Authorised Signatory of the Respondent No.5 in the present case. I am aware of the facts and circumstances of the present case and hence am able to depose the same on oath.
2. I say that the Respondent No.5 is filing the Reply to the Original Application. I say that the contents of the said Reply and the present affidavit are true and correct to the best of my knowledge, information, belief and the legal advice which I believe to be correct.

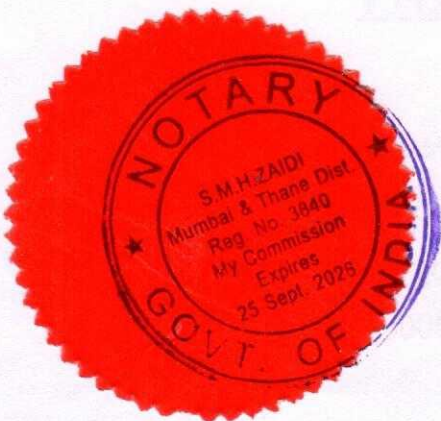


WHATEVER stated herein above is true and correct to the best of my knowledge and belief and for the same I have signed hereunder at Mumbai on this 10 day of October, 2024.

Hemul Shah



Hemul Shah
(Authorised Signatory)
Ashapura Minechem Ltd.
Respondent No.5
Deponent



BEFORE ME

S.M.H.ZAIDI
S. M. H. ZAIDI
NOTARY
Government of India
Mumbai & Thane Dist.

10 OCT 2024



NOTED & REGISTERED
Sr. No...159...Page No...12...
Book No...56...Date.....

10 OCT 2024

Speed Post

F. No. J-11015/418/2013-IA-II(M)
Government of India
Ministry of Environment, Forest & Climate Change
Impact Assessment Division

3rd Floor, Vayu Wing,
 Indira Paryavaran Bhawan,
 Jorbagh Road, Aliganj,
 New Delhi-110 003
 E-mail: sridhar-mef@nic.in
 Tele: 011-24695304
Dated: 24th February, 2016

To,

M/s Ashapura Minechem Limited
 278, D.N. Road, Jeevan Udyog Building,
 3rd Floor, Fort, Mumbai-400001

E-mail rbp@ashapura.com
 Tele/Fax No. 022-2207 9395

Sub.: Umbershet Bauxite mine of M/s Ashapura Minechem Ltd. located at village Umbersher, Taluka Dapoli, District – Ratanagiri, Maharashtra (99.8619 ha),(Expansion of Bauxite mining from 2.26 LTPA to 5.0 LTPA)-Environmental Clearance regarding.

Reference: Online Application IA/MH/MIN/20609/2013

Sir,

This has reference to your online application for the above mentioned proposal for mining for expansion of Bauxite Mining from 2.26 LTPA of Bauxite to 5.0 LTPA from 99.8619 ha Mine lease area located at Village-Umbershet Taluka Dapoli, District Ratnagiri in Maharashtra. The latitude and longitude of the site are:

1	17°55'28.89"N	73°05'35.18"E
2	17°55'24.47"N	73°05'15.73"E
3	17°55'33.92"N	73°05'24.80"E

2. The proposal was considered in the EAC meeting held during 16-17th December 2013 and further considered in EAC meeting held during May 28th – 30th, 2014. Based on recommendation of EAC the TOR was issued vide MoEF letter No J-11015/418/2013-IA.II (M) dated 17th July 2014. The Certified Compliance of Prior Environmental Clearance dated 31.10.2008 no. J-11015/275/2007-IA. II (M) was also submitted and discussed during the meeting. The proposal was appraised before the Expert Appraisal Committee in its Meeting held during September 22-24, 2015 wherein the Committee recommended the proposal for Environmental Clearance for Mining of Bauxite with proposed production capacity of 2.26 LTPA of Bauxite to 5.0 LTPA.

3. The mine lease area is 99.8619 ha which, is private non-forest waste land. There is no forest land in the lease area. Modification in Mining Plan is approved by IBM vide letter no. MP/MAN-568(MAH)/GOA/2004-05 Vol. II dated 09.05.2014. It is proposed to continue opencast mechanized method with drilling and blasting

operation for the proposed production of 5.0 LTPA of Bauxite and the depth of the pit varies 3.75m to 6.1m along the plateau slope, with an average depth of about 5.5m. Single bench of height of 3.75 to 6.1m depending on the proved depth shall be maintained. The depth of bauxite mineralization varies from of 3.0 to 6.1m depth with average depth of 5.5m. Thus, within the pit there shall be only a single bauxite bench of average depth of 5.5m with the slope of bench around 70°. The gradient of level roads shall be kept at 1:16. The mining operations shall be carried out in single shift of 8 hours for 200 days in a year. The top soil encountered, if any, will be stacked separately and utilized for afforestation purposes.

4. The anticipated life of the mine is 14 years. The water requirement is estimated as 50 KLD, which will be sourced from Ground water. It is reported by the PP that Total mineable Reserves are 7.739 million tonnes. Conceptual mine development will be carried out in 78.7974 ha, area for green belt will be 4.6876 ha, roads will occupy 2.02 ha & statutory buildings will occupy 0.01 ha, Area for future development will be 14.3469 ha. It was reported by the PP that no overburden waste will be generated; it is only top lateritic wastes (6.9%) which will be backfilled simultaneously. It was reported by the PP that the surface topographical elevation is 267m MSL to 162m MSL. The water table in the locality is at a depth of 15-20 m below the surface level. The mine workings are expected to reach to a depth of 6 m. Hence, mining activities will not intersect ground water table.

5. It was reported by the PP that there is no wildlife sanctuary/tiger reserve/national park, etc within the 10 km radius area around the mine lease. As per the survey carried out there are no Schedule – I species in the study area. The Baseline studies were carried out during post monsoon 2014 by M/s Bhagavathi Ana Labs Pvt Ltd. All the parameters for air, water, and noise quality were reported to be within prescribed standards.

6. The Public Hearing for the Umbershet Bauxite Mine was conducted on 07.05.2015 at Mines office of Ashapura Minechem Ltd at Umbershet Village. The Public Hearing was chaired by Shri. B. Radhakrishnan, District Collector-Ratnagiri Dist. The issues raised during public hearing were also considered and discussed during the meeting, which inter-alia, included that proponent should take road development and maintenance into consideration and villagers should be taken into confidence and employment should be given to locals instead of outsiders, blasting operations to be taken care off, indiscriminate use of plastic to be avoided and community developmental works to be undertaken. As per the villager's requirements, it was informed by the PP that they would take care of local issues. These have been incorporated in the Project Plan with budgetary provisions.

7. The estimated cost of the project is Rs. 3.00 Crores. Capital budget for environmental protection measures is Rs. 49 lakhs and recurring cost for the environmental protection measures is Rs 30 lakhs. It was reported by the PP that there is no court case/litigation pending against the project.

8. The Ministry of Environment, Forests & Climate Change has examined the proposal in accordance with the Environmental Impact Assessment Notification, 2006 and further amendments thereto and hereby accords the environmental clearance under the provisions thereof to the above mentioned proposal of **Umbershet Bauxite mine of M/s Ashapura Minechem Ltd. located at village Umbershet, Taluka Dapoli, District – Ratanagiri, Maharashtra (99.8619**

ha) for expansion of Bauxite mining from 2.26 LTPA to 5.0 LTPA subject to compliance of the followings terms and conditions and environmental safeguards mentioned below:-

A. Specific conditions

- (i) Environmental clearance is granted subject to final outcome of Hon'ble Supreme Court of India, Hon'ble High Court of Maharashtra and any other Court of Law, if any, as may be applicable to this project.
- (ii) Environmental clearance is subject to obtaining clearance, if any, under the Wildlife (Protection) Act, 1972 from the Competent Authority, as may be applicable to this project.
- (iii) No mining activities will be allowed in forest area, if any, for which the Forest Clearance is not available.
- (iv) The Project Proponent shall obtain Consent to Operate from the State Pollution Control Board, Maharashtra and effectively implement all the conditions stipulated therein.
- (v) A study from an Institution of Repute may be conducted on the impact of Bauxite dust on Crop Productivity in agricultural land located around mines and mitigation measures to be implemented by PP to reduce the impact.
- (vi) Recommendation by the Institute, for Crops most suited in this environment and training to the farmers to switch over to new cropping system which will sustain nutrient loading.
- (vii) Proponent shall carry out Occupational Health surveillance for workers engaged in the Project and records maintained and necessary remedial/preventive measures to be taken accordingly. Implementation of the Recommendations of National Institute for ensuring good occupational environment for mine workers.
- (viii) Use of mechanical devices for excavating the ore shall be promoted and reducing use of explosives.
- (ix) Concurrent reclamation of mined out areas shall be done.
- (x) Use of effective sprinkler system to suppress fugitive dust on haul roads and other transfer points and undertaking comprehensive study in a years' time for slope stabilization of mine benches and OB dumps shall be undertaken.
- (xi) Implementation of Action Plan on the issues raised during the Public Hearing. The Proponent shall complete all the tasks as per the Action Plan submitted with the budgetary provisions during the Public Hearing.
- (xii) The mining operations shall be restricted to above ground water table and it should not intersect groundwater table. Prior approval of the Ministry of Environment, Forest & Climate Change and Central Ground Water Authority shall be obtained for mining below water table.
- (xiii) The project proponent shall ensure that no natural watercourse shall be obstructed due to any mining operations.
- (xiv) Top soil should be stacked with proper slope at earmarked site(s) only with adequate measures and should be used for reclamation and rehabilitation of mined out areas.
- (xv) The entire waste generated shall be backfilled and there shall be no external over burden dump left at the end of the mine life. The entire backfilled area shall be reclaimed by plantation. The back filling should be carried out in such a manner that it is restored to the normal ground level. Monitoring and management of rehabilitated areas should continue until the vegetation becomes self-sustaining. Compliance status should be submitted to the

Ministry of Environment, Forest & Climate Change and its Regional Office, Nagpur on six monthly basis.

- (xvi) Catch drains and siltation ponds of appropriate size should be constructed for the working pit, temporary OB dumps, if any and mineral dumps to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly desilted, particularly after monsoon, and maintained properly.
- (xvii) Garland drain of appropriate size, gradient and length shall be constructed for both mine pit and temporary dumps and sump capacity should be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity should also provide adequate retention period to allow proper settling of silt material. Sedimentation pits should be constructed at the corners of the garland drains and desilted at regular intervals.
- (xviii) Dimension of the retaining wall at the toe of temporary dumps and OB benches within the mine to check run-off and siltation should be based on the rain fall data.
- (xix) Plantation shall be raised in the specified area including a 7.5m wide green belt in the safety zone around the mining lease by planting the native species around ML area, backfilled and reclaimed area, around water body, roads etc. in consultation with the local DFO/Agriculture Department. The density of the trees should be around 2500 plants per ha.
- (xx) Regular water sprinkling should be carried out in critical areas prone to air pollution and having high levels of SPM and RSPM such as haul road, loading and unloading point and transfer points. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
- (xxi) The project authority should implement suitable conservation measures to augment ground water resources in the area in consultation with the Regional Director, Central Ground Water Board.
- (xxii) Regular monitoring of ground water level and quality should be carried out in and around the mine lease by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring should be carried out four times in a year i.e. January, April-May, August, November and the data thus collected may be sent regularly to Ministry of Environment, Forest & Climate Change, its Regional Office, Nagpur; Central Ground Water Authority and Central Ground Water Board.
- (xxiii) Vehicular emissions should be kept under control and regularly monitored. Measures shall be taken for maintenance of vehicles used in mining operations and in transportation of mineral. The vehicles should be covered with a tarpaulin and shall not be overloaded.
- (xxiv) Blasting operation should be carried out only during the daytime. Controlled blasting should be practiced. The mitigative measures for control of ground vibrations and to arrest fly rocks and boulders should be implemented.
- (xxv) Drills shall either be operated with dust extractors or equipped with water injection system.
- (xxvi) A Final Mine Closure Plan along with details of Corpus Fund should be submitted to the Ministry of Environment, Forest & Climate Change 5 years in advance of final mine closure for approval.

B. General Conditions

- (i) No change in mining technology and scope of working should be made without prior approval of the Ministry of Environment, Forest & Climate Change.
- (ii) No change in the calendar plan including excavation, quantum of mineral and waste should be made.
- (iii) The Project Proponent shall obtain necessary prior permission of the competent authorities for drawl of requisite quantity of surface water and ground water for the project.
- (iv) Regular monitoring of ground water table to be carried out at the upstream and depth of water available in the dug well is to be measured. Monitoring to be done by establishing a network of existing wells and constructing new piezometers.
- (v) Monitoring of Ambient Air Quality to be carried out based on the 2009 Notification, as amended from time to time by the Central Pollution Control Board. Water sprinkling should be increased at places loading and unloading points & transfer point to reduce fugitive emissions.
- (vi) The upliftment of scheduled caste/scheduled tribe population, specific programmes have been taken in to consideration specially with respect to education, health care, livelihood generation, infrastructure development & promotion of sports & culture for SC/ST population and that these will be intensified in future.
- (vii) Plantation shall be raised in a 7.5m wide green belt in the safety zone around the mining lease, backfilled and reclaimed area, around water body, along the roads etc. by planting the native species in consultation with the local DFO/Agriculture Department. The density of the trees should be around 2500 plants per ha. Greenbelt shall be developed all along the mine lease area in a phased manner and shall be completed within first five years.
- (viii) Dimension of the retaining wall at the toe of over burden dumps and OB benches within the mine to check run-off and siltation shall be based on the rain fall data.
- (ix) Effective safeguard measures such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of PM₁₀ and PM_{2.5} such as haul road, loading and unloading point and transfer points. It shall be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
- (x) Regular monitoring of the flow rate of the springs and perennial nallahs flowing in and around the mine lease shall be carried out and records maintained. Regular monitoring of water quality upstream and downstream of water bodies shall be carried out and record of monitoring data should be maintained and submitted to the Ministry of Environment, Forest & Climate Change, its Regional Office, Nagpur, Central Groundwater Authority, Regional Director, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board.
- (xi) Regular monitoring of ground water level and quality shall be carried out in and around the mine lease by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year - pre- monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the data thus collected may be sent regularly to Ministry of Environment, Forest & Climate Change and its Regional Office, Nagpur, Central Ground Water Authority and Regional Director, Central Ground Water Board.

- (xii) The critical parameters such as PM₁₀ (size less than 10 micro meter), PM_{2.5} (size less than 2.5 micro meter), NO_x in the ambient air within the impact zone, peak particle velocity at 300m distance or within the nearest habitation, whichever is closer shall be monitored periodically. Further, quality of discharged water shall also be monitored [(TDS, DO, PH and Total Suspended Solids (TSS)]. The monitored data shall be uploaded on the website of the company as well as displayed on a display board at the project site at a suitable location near the main gate of the Company in public domain. The circular No. J-20012/1/2006-IA.II (M) dated 27.05.2009 issued by Ministry of Environment, Forest & Climate Change, which is available on the website of the Ministry www.envfor.nic.in shall also be referred in this regard for its compliance.
- (xiii) Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for PM₁₀, PM_{2.5}, SO₂ & NO_x monitoring. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. Data on ambient air quality should be regularly submitted to the Ministry including its Regional office located at Nagpur and the State Pollution Control Board / Central Pollution Control Board once in six months.
- (xiv) Fugitive dust emissions from all the sources should be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.
- (xv) Measures should be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. should be provided with ear plugs / muffs.
- (xvi) Industrial waste water (workshop and waste water from the mine) should be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May, 1993 and 31st December, 1993 or as amended from time to time. Oil and grease trap should be installed before discharge of workshop effluents.
- (xvii) Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
- (xviii) Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
- (xix) A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- (xx) The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Nagpur.
- (xxi) The project authorities should inform to the Regional Office located at Nagpur regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
- (xxii) The Regional Office of this Ministry located at Nagpur shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information / monitoring reports.

- (xxiii) The Project Proponent shall submit six monthly reports on the status of the implementation of the stipulated environmental safeguards to the Ministry of Environment, Forest & Climate Change, its Regional Office, Nagpur, Central Pollution Control Board and State Pollution Control Board.
- (xxiv) The project proponent shall submit six monthly report on the status of the implementation of the stipulated environmental safeguards to the Ministry of Environment, Forest and Climate Change, its Regional Office, Nagpur, Central Pollution Control Board and State Pollution Control Board.
- (xxv) A copy of clearance letter will be marked to concerned Panchayat / local NGO, if any, from whom suggestion / representation has been received while processing the proposal.
- (xxvi) State Pollution Control Board should display a copy of the clearance letter at the Regional office, District Industry Centre and Collector's office/ Tehsildar's Office for 30 days.
- (xxvii) The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the Ministry of Environment, Forest & Climate Change at <http://envfor.nic.in> and a copy of the same should be forwarded to the Regional Office of this Ministry located Nagpur.

9. The Ministry or any other Competent Authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.

10. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.

11. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/ High Court of Maharashtra and any other Court of Law relating to the subject matter.

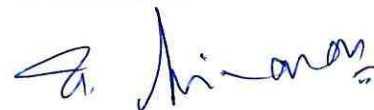
12. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.


(Dr. U. Sridharan)
Scientist 'F'

Copy to:

- (i) The Secretary, Ministry of Mines, Government of India, Shastri Bhawan, New Delhi-110 001.
- (ii) The Secretary, Department of Mines & Geology, Govt. of Maharashtra, Mantralaya, Mumbai.

- (iii) The Secretary, Department of Environment, Govt. of Maharashtra, Mantralaya, Mumbai.
- (iv) The Secretary, Department of Forests, Govt. of Maharashtra, Mantralaya, Mumbai
- (v) The Additional Principal Chief Conservator of Forests, Regional Office (WCZ), Ministry of Environment, Forest and Climate Change, Nagpur
- (vi) The Chairman, Central Pollution Control Board, Parivesh Bhavan, CBD-cum-Office complex, East Arjun Nagar, New Delhi-1100032.
- (vii) The Member Secretary, Central Ground Water Authority, A-2, W3, Curzon Road Barracks, K.G. Marg, New Delhi-110001.
- (viii) The Chairman, Maharashtra Pollution Control Board, Kalpatru Point, Sion Circle, Sion (East), Mumbai-400 022, Maharashtra .
- (ix) The Controller General, Indian Bureau of Mines, Indira Bhavan, Civil Lines, Nagpur-440 001.
- (x) The District Collector, Rantnagiri, District, of Maharashtra.
- (xi) Guard File.



(Dr. U. Sridharan)
Scientist 'F'



MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
 Fax:
 24044532/4024068/4023516
 Website: <http://mpcb.gov.in>
 Email: jdair@mpcb.gov.in



Kalpataru Point, 2nd and
 4th floor, Opp. Cine Planet
 Cinema, Near Sion Circle,
 Sion (E), Mumbai-400022

RED/S.S.I (R35)

Date: 22/09/2023

No:- Format1.0/APAE Section/UAN No.MPCB-
 CONSENT-0000168854/CR/2309001685

To,
 M/s. Ashapura Minchem Limited
 66-120, 163-171, 212-216, 770-772, 785-786,
 788-884, Village- Umbershet
 Tal - Dapoli, Dist - Ratnagiri



Sub: Grant of Renewal of Consent to Operate under Red category.

Ref: Earlier Consent to Operate granted by the Board vide Consent No. APAE Section / UAN No. 0000110644 / CR / CC - 0399 dtd. 07/12/2021.

Your application No.MPCB-CONSENT-0000168854 Dated 20.04.2023

For: Grant of Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 and Rule 18(7) of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. The consent to renewal is granted for a period up to 30/04/2026
2. The capital investment of the project is Rs.3.0 Crs. (As per C.A Certificate submitted by industry)
3. Consent is valid for the manufacture of:

Sr No	Product	Maximum Quantity	UOM
Products			
1	Bauxite Ore (Mining lease area of 99.8619 hectares)	500000	MT/A

4. Conditions under Water (P&CP), 1974 Act for discharge of effluent:

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	0	As per Schedule-I	Not Applicable
2.	Domestic effluent	2.4	As per Schedule-I	On land for gardening

5. Conditions under Air (P& CP) Act, 1981 for air emissions:

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	0	NA	0	As per Schedule -II

6. **Non-Hazardous Wastes:**

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	Waste Bauxite Ore Mineral	0.56	MTPA	Sale	Sale to authorized party

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for Collection, Segregation, Storage, Transportation, Treatment and Disposal of hazardous waste:**

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
NA					

Industry shall not generate any Hazardous Waste.

8. The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities
10. The applicant shall comply with the conditions of the Environmental Clearance granted by MoEF vide letter F. No.J-11015/418/2013-IA-II(M) dtd. 24/02/2016.
11. PP shall carry out plantation as per EC condition before ensuing monsoon.
12. PP shall provide treatment plant for mine water discharge and submit sedimentation tank design details.
13. PP shall comply with the conditions stipulated in NOC issued by Central Ground Water Authority vide dtd. 08/12/2019 valid upto 07/12/2021 and shall obtain renewal of same time to time.
14. The applicant shall extend all existing BGs towards O&M of pollution control systems and towards compliance of the Consent conditions.
15. This consent is granted without prejudice of the order passed or being passed by the Hon'ble National Green Tribunal (WZ) Pune for the case No. 74 of 2016.
16. It is obligatory on the part of the Project proponent to restrict the mining operations above ground water table & it should not intersect ground water table without obtaining prior approval of MoEF & Climate Change, GoI & Central Ground Water Authority for mining below water table.
17. PP shall provide minimum four ambient air quality monitor stations within area within period of Six months which should monitor the parameters such as SPM, RSPM, SO₂, NO_x, HC, CO etc. to conform to the National Ambient Air Quality Standards prescribed under Air (Prevention and Control of Pollution) Act, 1981 and Environment (Protection) Act, 1986. Bank Guarantee of Rs.2/- lakhs shall be submitted within 15 days towards the compliance of the same.
18. PP shall inform to the Board before starting mining operations and Regional Officer shall ensure the compliances of consent conditions and Pollution Control Systems provided by industry and submit the compliance report.

19. The applicant shall not carry out any excess excavation without obtaining Consent of the Board and without obtaining Environmental Clearance wherever it applicable.
20. The applicant shall make an application for Renewal of Consent 60 days prior to date of expiry of the Consent.



8e000c8c
4e323725
59a13eb9
83e7411e
8fb2ec81
93263500
8e115156
5fa07112

Signed by: Dr. V.M.Motghare
Joint Director (Air Pollution Control)
For and on behalf of
Maharashtra Pollution Control Board
jdair@mpcb.gov.in
2023-09-22 14:48:30 IST

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	75000.00	TXN2304003965	01/05/2023	Online Payment
2	400000.00	TXN2309002310	14/09/2023	Online Payment

As per Consent granted vide dated 07/12/2021 balance fees was Rs. 2,15,000/- and same is considered During this Renewal. Fees of Rs. 30000/- from the above mentioned fees is balance with the Board and same will be considered during next Renewal of Consent.

Copy to:

1. Regional Officer, MPCB, Kolhapur and Sub-Regional Officer, MPCB, Chiplun
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai

SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:**

1. A) Generation - As per your application the treated effluent generation is Nil.
B) Treatment - NA
C) Disposal - NA
2. A) As per your application, you have provided Septic Tank followed by Soak pit for the treatment of 2.4 CMD of sewage.
B) The Applicant shall operate the sewage treatment system to treat the sewage so as to achieve the following standards.

Sr.No	Parameters	Standards (mg/l)	
1	BOD (3 days 27°C)	Not to exceed	30
2	Suspended Solids	Not to exceed	50

- C) The treated domestic effluent shall be soaked in a soak pit, which shall be got cleaned periodically. Overflow, if any, shall be used on land for gardening / plantation only.
3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	60.00
2.	Domestic purpose	8.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	0.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	12

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

SCHEDULE-II**Terms & conditions for compliance of Air Pollution Control:**

1. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
0	NA		0.00	-	-	TPM	150 Mg/Nm ³

2. The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.
3. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
5. Control Equipments
- Scientific spraying of water on all working area, dump area, stock piles with the help of appropriate dust suppression system.
 - Minerals shall be properly covered during transportation.
 - The applicant shall carry out tree plantation along road side, around dumps or compulsory afforestation as per proposal approved by Forest Department. The tree plantation programme shall be taken up well in advance of the actual mining activity, so that green belt of sufficient width & height is developed between mining area/road and surrounding environment.
 - Black topped metal roads provided shall be well maintained to prevent dust formation.
 - Overloading of dumpers shall be avoided to prevent spillages.
 - Correct type & quantity of explosive shall be used to avoid excess dust formation & vibration in the surrounding area.
 - The slope of the over burden shall have slope not more than 28° to the horizontal. The overburden shall be properly covered by vegetation for stabilization.
 - Bauxite Ore / Minerals transportation shall be done by installing conveyors wherever possible & mechanically covered closed trucks shall be used for transportation.
 - Dust containment-cum-suppression system for the equipment.

6. Standards for Ambient Air Pollutants:

The Suspended Particulate Matter (SPM), Respirable Particulate Matter (RPM), Sulphur dioxide (SO₂) and Oxides of Nitrogen (NO_x) concentration in downwind direction considering predominant wind direction, at a distance of 500 metres from the following dust generating sources shall not exceed the standards specified in the table given below:

Dust Generating Sources:

Loading or unloading, Haul Road, coal transportation road, Coal handling plant (CHP), Railway Sliding, Blasting, Drilling, Overburden dumps, or any other dust generating external sources like coke ovens (hard as well as soft), briquette industry, nearby road etc.

Pollutant	Time weighted average	Concentration in Ambient Air
Suspended Particulates Matter (SPM)	Annual Average	360 µg/m ³
	24 hours	500 µg/m ³
Respirable Particulate Matter (size less than 10 µm) (RPM)	Annual Average	180 µg/m ³
	24 hours	250 µg/m ³
Sulphur Dioxide (SO ₂)	Annual Average	80 µg/m ³
	24 hours	120 µg/m ³
Oxides of Nitrogen as NO _x	Annual Average	80 µg/m ³
	24 hours	120 µg/m ³

- i. In case of any residential or commercial or industrial place falls within 500 metres of any dust generating sources, the National Ambient Air Quality Standards notified vide MOEFCC GOI notification dtd 16.11.2009 as ammended shall be made applicable.
- ii. The applicant shall provide minimum three ambient air quality monitoring stations within mining area which should be monitored for SPM, RSPM, SO₂, NO_x, HC, CO etc. The Annual Arithmetic Mean of minimum 104 measurements in a year taken twice a week 24 hourly at uniform interval shall conform to the National Ambient Air Quality Standards prescribed under Air (Prevention and Control of Pollution) Act, 1981 and Environment (Protection) Act, 1986. The records of results of monitoring done shall be made available for inspection to the officers of the Board.

7. The applicant shall take adequate measures for control of noise levels from its own sources as follows:

Sr. No	Location	Permissible Norms [in dB (A)]	Desired minimum thickness of green belt (m)
1.	Along Road side	65 (Commercial Area)	20
2.	In colonies	55 (Residential Area)	20
3.	Near Opencast Mines	75 (Industrial Area)	10
4.	Near CHPs	75	30
5.	Near Shaft	75	20
6.	Near Mine exhaust fan	75	> 50

8. Other conditions:

- i Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess standards laid down, such information shall be forthwith reported to Board, concerned Police station, office of Directorate of Health services, Dept. of explosives, Inspectorate of Factories & Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.

SCHEDULE-III
Details of Bank Guarantees:

Sr. No	Consent (C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	Renewal of Consent	Rs. 5.0 Lakh	15 days	Towards operation and maintenance of pollution control system and compliance of consent conditions	Continuous	31/08/2026
2	Renewal of Consent	Rs. 2.0 Lakh	15 days	Installation and commissioning of four ambient air quality monitor stations within area	6 Months	31/08/2026

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				

SCHEDULE-IV
General Conditions:

1. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
2. If the MIDC pipeline is broken/ overflowing chamber, in such cases industry shall not discharge their treated effluent into MIDC drain, it shall be sent to CETP by tanker.
3. Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
4. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
5. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipment, the production process connected to it shall be stopped.
6. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
7. The firm shall submit to this office, the 30th day of September every year, the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as per the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
8. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the H&OW(M&TM) Rules 2016, which can be recycled/processed/ reused/ recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/ reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
9. The industry should comply with the Hazardous & Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous & Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
10. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
11. The applicant shall make an application for renewal of the consent at least 60 days before the date of the expiry of the consent.
12. Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act,1981 and Environmental Protection Act,1986 and industry specific standard under EP Rules 1986 which are available on MPCB website(www.mpcb.gov.in).
13. The industry shall constitute an Environmental cell with qualified staff/personnel/agency to see the day to day compliance of consent condition towards Environment Protection.

14. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
15. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
16. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
17. Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
18. The industry should not cause any nuisance in surrounding area.
19. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
20. The applicant shall maintain good housekeeping.
21. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end
22. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
23. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipment provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.

24. The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises
25. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
26. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification dtd. 16.11.2009 as amended.

This certificate is digitally & electronically signed.



2023-
2024

202

ANNEXURE-R-3

ENVIRONMENTAL COMPLIANCE REPORT

FOR THE PERIOD OCTOBER 2023 TO MARCH 2024

Environmental Compliance Statement for submission to Ministry of Environment, Forests & Climate Change as a part of Environmental Clearance issued by MoEFCC vide No J-11015/418/2013-IA.II [M] for Umbershet Bauxite Mine, ML Area 99.8619 ha for mining 5.0 LTPA at Village Umbershet, Dapoli Taluka, Ratnagiri District, Maharashtra.

BY

ASHAPURA MINECHEM LTD
Jeevan Udyog Building, 3rd Floor, 278, D.N. Road, Fort, Mumbai-400 001

SUBMITTED TO

MINISTRY OF ENVIRONMENT, FORESTS & CLIMATE CHANGE

REGIONAL OFFICE (WESTERN REGION)

NEW SECRETARIAT BUILDING

NAGPUR

**SIX MONTHLY COMPLIANCE REPORT ON ENVIRONMENTAL CLEARANCE
CONDITIONS FOR THE PERIOD OCTOBER 2023 TO MARCH 2024**

Name of the Project: Umbershet Bauxite Mine of M/s Ashapura Minechem Limited, Village- Umbershet, Taluka-Dapoli, Dist.- Ratnagiri, Maharashtra State.

Reference: Environmental Clearance issued by MoEFCC vide letter No-J-11015/418/ 2013-IA.II [M] Dated 24.02.2016.

A. Specific Conditions

Sl. No	Condition	Compliance status
(i)	Environmental clearance is granted subject to final outcome of Hon'ble Supreme Court of India, Hon'ble High Court of Maharashtra and any other Court of Law, if any, as may be applicable to this project.	Will be complied.
(ii)	Environmental clearance is subject to obtaining clearance, if any, under the Wildlife (Protection) Act, 1972 from the Competent Authority, as may be applicable to this project.	Clearance under Wildlife (Protection) Act, 1972 is not applicable as there are no wildlife sanctuaries, National Parks, Biosphere reserves, wildlife corridors within 10 km radius of the project boundary.
(iii)	No mining activities will be allowed in forest area, if any, for which the Forest Clearance is not available.	Forest clearance is not applicable as the entire lease area is Non-forest private patta land. Also, as per the records of revenue department in 7/12, the survey numbers under which lease falls is non forest land.
(iv)	The project proponent shall obtain Consent to Operate from the State Pollution Control Board, Maharashtra and effectively implement all the conditions stipulated therein.	Consent to Operate for mining 5.0 LTPA has been obtained from MPCB vide Consent No. Format1.0/APAE Section/UAN No. MPCBCONSENT - 0000168854/CR/2309001685 dated 22.09.2023.
(v)	A study from an Institution of Repute may be conducted on the impact of Bauxite dust on Crop Productivity in agricultural land located around mines and mitigation measures to be implemented by PP to reduce the impact.	We are carrying out adequate water sprinkling on the haul road and transport road on regular basis and the vehicles used for transportation are also covered with tarpaulin sheets due to which there is no impact on crop productivity in nearby areas.
(vi)	Recommendation by the Institute, for crops most suited in this environment and training to the farmers to switch over to new cropping system which will sustain nutrient loading.	Will be complied.

Sl. No	Condition	Compliance status
(vii)	Proponent shall carry out occupational Health surveillance for workers engaged in the project and records maintained and necessary remedial / preventive measures to be taken accordingly. Implementation of the recommendations of National Institute for ensuring good occupational environment for mine workers.	Initial medical examination and periodic medical examination of workers is being undertaken on regular basis from authorized medical officer and records are maintained.
(viii)	Use of mechanical devices for excavating the ore and reducing use of explosives.	HEMM is being used for excavating the ore. Drilling and blasting is being done to loosen the ore strata only. In order to minimize blasting, ripper dozer is also being practiced.
(ix)	Concurrent reclamation of mined out areas shall be done.	The reclamation of exhausted pits is being carried out as per Environmental Management Plan. Monitoring and management of rehabilitated area shall continue until the vegetation becomes self-sustaining.
(x)	Use of effective sprinkler system to suppress fugitive dust on haul roads and other transfer points and undertaking comprehensive study in a year's time for slope stabilization of mine benches and OB dumps.	In order to control the fugitive dust emission during mining operations, following arrangements has been provided: <ol style="list-style-type: none"> 1. Constructed ~160 m of black topped metalled road near weigh bridge, 2. Permanent water sprinkling system on main haul roads, 3. Constructed metalled road from mobile crusher unit to stack, 4. Water Sprinkling on haul road inside the lease and outside over the transport road by means of mobile water tankers, 5. Water sprinkling arrangements at the mobile crusher unit, <p>As per the geological profile of the lease area, strata of the area consist of top soil (which is mostly absent) followed by laterite (seen as small capping at places) and Bauxite (average thickness of 4-5 m) followed by lithomarge and Basalt, is hard and compact in nature. Also the mining will be carried out by Open Cast Mining Method with single bench with a maximum working depth of around 6 m. Thus in this case, slope stabilization of mine bench is not required.</p> <p>Also as mentioned in the IBM approved mining scheme, there is no Topsoil or Overburden present. Thus, slope stabilization of OB dumps is also not required.</p>
(xi)	Implementation of action plan on the issues	The issues raised during public hearing are

Sl. No	Condition	Compliance status
	raised during Public Hearing. The proponent shall complete all the tasks as per the action plan submitted with the budgetary provisions during the Public Hearing.	being implemented in line with the submitted action plan. The proponent has committed to do CSR in the Public Hearing.
(xii)	The mining operations shall be restricted to above ground water table and it should not intersect groundwater table. Prior approval of the Ministry of Environment & Forests and Central Ground Water Authority shall be obtained for mining below water table.	The mining operations are restricted above ground water table and water table will not be intersected.
(xiii)	The project proponent shall ensure that no natural watercourse shall be obstructed due to any mining operations.	Is complied. No natural watercourse is obstructed due to any mining operations.
(xiv)	Top soil should be stacked with proper slope at earmarked site(s) only with adequate measures and should be used for reclamation and rehabilitation of mined out areas.	The entire mine lease area is having lateritic capping and there is no top soil in the lease area.
(xv)	The entire waste generated shall be backfilled and there shall be no external over burden dump left at the end of the mine life. The entire backfilled area shall be reclaimed by plantation. The backfilling should be carried out in such a manner that it is restored to the normal ground level. Monitoring and management of rehabilitated areas should continue until the vegetation becomes self-sustaining. Compliance status should be submitted to the Ministry of Environment & Forests and its Regional Office, Nagpur on six monthly basis.	<p>No OB is present within lease area. However intercalated waste is generated which is used for backfilling the mine out areas.</p> <p>Monitoring and management of rehabilitated area shall continue until the vegetation becomes self-sustaining.</p> <p>Compliance Status in terms of Six Monthly Compliance Report is being submitted to the Regional Office of the MoEF&CC, Nagpur on regular basis.</p>
(xvi)	Catch drains and siltation ponds of appropriate size should be constructed for the working pit, temporary OB dumps, if any and mineral dumps to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine areas, roads, greenbelt development etc. The drains should be regularly desilted, particularly after monsoon, and maintained properly.	<p>During pre-monsoon preparatory work, temporary catch drains / trenches are constructed around the working pits, mineral stacks and waste dumps to channelize the rain water towards mined out pits / rain water harvesting pits. Size, length and gradient of these drains depends upon the slope and distance from the pit.</p> <p>This water gets collected into the pits where it is allowed for sedimentation under gravity. Siltation ponds are also provided in the direction of overflow of these pits in order to arrest the silt flowing with the overflow, if any.</p>
(xvii)	Garland drain of appropriate size, gradient and length shall be constructed for both mine pit	Temporary garland drains are constructed around the working pits, mineral stacks and

Sl. No	Condition	Compliance status
	and temporary dumps and sump capacity should be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity should also provide adequate retention period to allow proper settling of silt material. Sedimentation pits should be constructed at the corners of the garland drains and desilted at regular intervals.	waste dumps to channelize the rain water towards mined out pits / rain water harvesting pits. Size, length and gradient of these drains depends upon the slope and distance from the pit. Garland drains are desilted at regular intervals.
(xviii)	Dimensions of the retaining wall at the toe of temporary dumps and OB benches within the mine to check run-off and siltation should be based on the rainfall data.	There are no temporary dumps or OB benches with in the mine, however intercalated waste generated during mining operations is used for concurrent backfilling of mined out areas. Hence the construction of Retaining Wall does not necessitate.
(xix)	Plantation shall be raised in the specific area including a 7.5 m wide green belt in the safety zone around the mining lease by planting the native species around ML area, backfilled and reclaimed area, around water body, roads etc. in consultation with the local DFO/Agriculture Department. The density of the trees should be around 2500 plants per ha.	Plantation is being carried out over backfilled area, near the haul roads and along lease boundary. We have approached the Agriculture Officer, Dapoli for guidance on tree plantation. Monitoring and management of plantation area shall continue until the vegetation becomes self-sustaining.
(xx)	Regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of SPM and RSPM such as haul road, loading and unloading point and transfer points. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.	<p>In order to suppress the dust generation at critical points following are the provision carried out:</p> <ul style="list-style-type: none"> • Provided permanent water sprinkling system at the main haul road, • Provided permanent water sprinkling system at the mobile crusher units, • Constructed ~160 m black topped metalled road near weigh bridge within lease, • Also, deployed mobile water tankers for sprinkling on haul road with lease and transport road outside lease area. <p>Ambient air quality monitoring is being done by MoEFCC approved lab and AAQ parameters are well within the permissible limits as specified by CPCB. Please refer Annexure 1 for Ambient Air monitoring results.</p>
(xxi)	The project authority should implement suitable conservation measures to augment ground water resources in the area in consultation with the Regional Director,	For recharging groundwater, rain water is channelized into the mined out pits by the means of drains/ trenches. 2 rain water harvesting pits are present in the lease area. The dimensions of pits are as



Sl. No	Condition	Compliance status
	Central Ground Water Board	given below: Pit 1: 44 m x 8 m x 2.5 m Pit 2: 60 m x 10 m x 4.0 m
(xxii)	Regular monitoring of ground water level and quality should be carried out in and around the mine lease by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring should be carried out four times in a year i.e. January, April-May, August, November and the data thus collected may be sent regularly to Ministry of Environment and Forests, its Regional Office, Nagpur; Central Ground Water Authority and Central Ground Water Board.	Regular monitoring of water quality in and around the mining lease is being carried out by MoEFCC approved laboratory. Piezometer has been constructed in Kelshi village to monitoring ground water.
(xxiii)	Vehicular emissions should be kept under control and regularly monitored. Measures shall be taken for maintenance of vehicles used in mining operations and in transportation of mineral. The vehicles should be covered with a tarpaulin and shall not be overloaded.	Vehicles are maintained on regular basis to have emission under control. All the vehicles are made mandatory to carry PUC certificate. Transportation of ore is being done through tarpaulin covered trucks only. There will be no overloading of trucks. Weigh bridges are being maintained at the outlet of mine area.
(xxiv)	Blasting operation should be carried out only during the daytime. Controlled blasting should be practiced. The Mitigative measures for control of ground vibrations and to arrest fly rocks and boulders should be implemented.	Presently no blasting is done at mines. If the requirement arises in future, it will be done during daytime only. Controlled blasting techniques would be practiced minimizing the ground vibration and fly rocks.
(xxv)	Drills shall either by operated with dust extractors or equipped with water injection system.	Presently no drilling is being carried out at mines. To minimize/eliminate blasting, rock breakers/ripper-dozers are being used at mining site.
(xxvi)	A final mine closure plan along with details of Corpus Fund should be submitted to the Ministry of Environment & Forests 5 years in advance of final mine closure for approval.	Will be complied.
B: GENERAL CONDITIONS:		
(i)	No change in mining technology and scope of working shall be made without prior approval of Ministry of Environment and Forests.	There is no change in Mining technology.
(ii)	No change in calendar plan including excavation, quantum of mineral and waste shall be made.	Only calendar year plan as per approved Mining Plan is being followed for excavation quantum of mineral and waste.
(iii)	The project proponent shall obtain necessary prior permission of the competent authorities	NOC from Central Ground Water Authority for abstraction of ground water has been

	for drawl of requisite quantity of surface water and ground water for the project.	obtained vide NOC No.: CGWA/NOC/MIN/REN/2/2022/7161 dated 18.12.2021. which is under process of renewal currently.
(iv)	Regular monitoring of ground water table to be carried out at the upstream and depth of water available in the dug well to be measured. Monitoring to be done by establishing a network of existing wells and constructing new piezometers.	Regular monitoring of water quality in and around the mining lease is being carried out by MoEFCC approved laboratory. Piezometer has been constructed in Kelshi village to monitoring ground water.
(v)	Monitoring of ambient air quality to be carried out based on the 2009 Notification, as amended from time to time by the Central Pollution Control Board. Water sprinkling should be increased at places i.e. loading and unloading points & transfer point to reduce fugitive emissions.	Ambient air quality monitoring is done in accordance with the notification issued by Central Pollution Control Board in 2009. Water sprinkling is done regularly at loading and unloading points and transfer point to reduce fugitive emission.
(vi)	The upliftment of scheduled caste/ scheduled tribe population, specific programmes have been taken into consideration especially with respect to education, health care, livelihood generation, infrastructure development and promotion of sports & culture for SC/ST population and that these will be intensified in future.	<p>Due to mining activities, employment for the locals (as per their abilities) has been generated in the area.</p> <p>In-directly, in terms of small business opportunities like, garages for vehicles and equipment maintenance, spare parts shops, hardware shops, food stalls, local dabhas, local conveyance, local grocery shops etc. has been increased in the area.</p> <p>Also, company has given contracts to local villagers for providing water sprinkling tankers for dust control.</p> <p>Because of this, there is an increase in the money flow in the locals which eventually strengthen the socio-economic conditions of the area including the SC/ST population.</p> <p>The CSR activities carried out in the area during the reporting period area:</p> <ul style="list-style-type: none"> • Providing education funds to the schools. • Donations for infrastructure development • Donation towards village development
(vii)	Plantation shall be raised in a 7.5 m wide greenbelt in the safety zone around the mining lease, backfilled and reclaimed area, around water body, along the roads etc. by planting the native species in consultation with the local DFO/Agriculture Department. The density of the trees should be around 2500 plants per ha. Greenbelt shall be developed all along the mine lease area in a phased manner and shall be completed within first five years.	Plantation is being carried out over backfilled area, near the haul roads and along lease boundary. Plantation has been undertaken in consultation with the land owners. The cashew plantation is being done and the density is maintained as suggested by various technical studies carried out by the reputed institutes like The Indian Agricultural Research Association etc.
(viii)	Dimension of the retaining wall at the toe of	There are no temporary dumps or OB

	over burden dumps and OB benches within the mine to check run-off and siltation shall be based on the rainfall data.	benches within the mine, however intercalated waste is generated during mining operations is used for concurrent backfilling of mine out areas. Hence the construction of Retaining Wall does not necessitate.
(ix)	Effective safeguard measures such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of points. It shall be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.	<p>In order to suppress the dust generation at critical points following are the provision carried out:</p> <ul style="list-style-type: none"> • Provided permanent water sprinkling system at the main haul road, • Provided permanent water sprinkling system at the mobile crusher units, • Constructed ~160 m black topped metallised road near weigh bridge within lease, • Also, deployed mobile water tankers for sprinkling on haul road with lease and transport road outside lease area. <p>Ambient air quality monitoring is being done by MoEFCC approved lab and AAQ parameters are within the permissible limits as specified by CPCB. Please refer Annexure 1 for Ambient Air monitoring results.</p>
(x)	Regular monitoring of the flow rate of the springs and perennial nallahs flowing in and around the mine lease shall be carried out and records maintained. Regular monitoring of water quality upstream and downstream of water bodies shall be carried out and record of monitoring data should be maintained and submitted to the Ministry of Environment, Forest & Climate Change, its Regional Office, Nagpur, Central Groundwater Authority, Regional Director, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board.	<p>No springs and perennial nallahs are flowing in and around the lease area. Thus monitoring of spring and perennial nallahs is not envisaged.</p> <p>Regular monitoring of water quality and level is being carried out by MoEFCC approved lab and the report of the same is submitted to MoEFCC, Regional Office and MPCB, Chiplun on regular basis.</p>
(xi)	Regular monitoring of ground water level and quality shall be carried out in and around the mine lease by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year – Pre Monsoon (April – May), Monsoon (August), post – monsoon (November) and winter (January) and the data thus collected may be sent regularly to Ministry of Environment, Forest & Climate Change and its regional office, Nagpur, Central Ground Water Authority and Regional Director, Central Ground Water Board.	Regular monitoring of water quality in and around the mining lease is being carried out by MoEFCC approved laboratory and the report is sent regularly to MoEFCC, Nagpur and to the Sub-Regional Office, MPCB, Chiplun.

(xii)	<p>The critical parameters such as PM₁₀ (size less than 10 micro meter), PM_{2.5}(size less than 2.5 micro meter), NO_x in the ambient air within the impact zone, peak particle velocity at 300 m distance or within the nearest habitation, whichever is closer shall be monitored periodically. Further, quality of discharged water shall also be monitored [TDS, DO, PH and total suspended Solids (TSS)]. The monitored data shall be uploaded on the website of the company as well as displayed on a display board at the project site at a suitable location near the main gate of the company in public domain. The circular No, J-20012/1/2006-IA.II(M) dated 27.05.2009 issued by Ministry of Environment, Forests & Climate Change, which is available on the website of the Ministry https://parivesh.nic.in/ shall also be referred in this regard for its compliance.</p>	<p>Regular monitoring of PM₁₀, PM_{2.5}, SO_x and NO_x is carried out regularly by MoEFCC approved laboratory and the report of same is submitted to MoEFCC, Regional Office, Nagpur and Sub-Regional Office, MPCB, Chiplun regularly. No discharge of water takes places from mining lease.</p>
(xiii)	<p>Four ambient air quality- monitoring stations shall be established in the core zone as well as in the buffer zone for RPM, SPM, SO₂, NO_x monitoring. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. Data on ambient air quality should be regularly submitted to the Ministry including its Regional Office located at Nagpur and the State Pollution Control Board/ Central Pollution Control Board once in six months.</p>	<p>Six ambient air quality monitoring stations are established in core zone as well as in the buffer zone. Locations:</p> <ol style="list-style-type: none"> a. Near Mining Pit, b. Near Mobile Crusher Unit, c. On Haul Road, d. In Rowale Village e. In Umbershet Village f. In Kavdoli Village <p>Results of these are being submitted to the Sub-Regional Office, MPCB, Chiplun office on regular basis.</p>
(xiv)	<p>Fugitive dust emissions from all the sources shall be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points shall be provided and properly maintained.</p>	<p>In order to suppress fugitive dust following are the provision carried out:</p> <ul style="list-style-type: none"> • Provided permanent water sprinkling system at the main haul road, • Provided permanent water sprinkling system at the mobile crusher units, • Constructed ~160 m black topped metalled road near weigh bridge within lease, • Also, deployed mobile water tankers for sprinkling on haul road with lease and transport road outside lease area.
(xv)	<p>Measures shall be taken for control of noise level below 85 dB (A) in the work environment. Workers engaged in operations of HEMM, etc. shall be provided with ear plugs / muffs.</p>	<p>Adequate measures are taken to minimize the noise level by doing regular maintenance of all machineries. Workers engaged in operation of HEMM are provided with Ear Muffs.</p>

(xvi)	Industrial Waste water (workshop & waste water from the mine) should be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May 1993 and 31st December, 1993 or as amended from time to time. Oil and Grease trap shall be installed before discharge of workshop effluents.	We have not established any workshop within the mining lease. Maintenance of all the vehicles and machineries are done at nearby town Dapoli in private garages. Waste water from the mine is not discharged into surface water and diverted to settling pond.	
(xvii)	Personnel working in dusty areas shall wear protective respiratory devices and they shall also be provided with adequate training and information on safety and health aspects.	Personnel working in dusty areas are provided with respiratory devices like masks and goggles. The information and training is provided to all on use of these devices.	
(xviii)	Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.	Initial medical examination and periodic medical examination of workers is being undertaken on regular basis from authorized medical officer and records are maintained.	
(xix)	A separate environmental management cell with suitable qualified personnel shall be set up under the control of a Senior Executive, who will report directly to the Head of the Organization.	A separate Environmental Management cell with qualified personnel is set up.	
(xx)	The funds earmarked for environmental protection measures shall be kept in separate account and should not be diverted for other purpose. Year wise expenditure shall be reported to the ministry and its Regional Office located at Nagpur.	The funds earmarked for Environmental protection work is kept separately. The expenditure occurred for above said job during last six month is Rs.18,89,690/-	
		Particular of the job	Expenditure (Rs.)
		Environmental Monitoring	60,000/-
		Water Sprinkling (Dust suppression)	17,69,690/-
		Others (Road maintenance etc.)	60,000/-
TOTAL	18,89,690/-		
(xxi)	The project authorities should inform to the Regional office located at Nagpur regarding date of financial closure and final approval of the project by the concerned authorities and the date of start of land development work.	We are using our own resources, and this clause is not applicable.	
(xxii)	The Regional office of this Ministry located at Nagpur shall monitor compliance of the stipulated conditions. The project authorities should extend full co-operation to the officer (s) of the Regional office by furnishing the requisite data / information / monitoring reports.	The project authorities will extend co-operation to any of the concerned officer by furnishing the requisite data.	
(xxiii)	The project proponent shall submit six monthly report on the status of the implementation of the stipulated environmental safeguards to the Ministry of Environment, Forest and Climate	Six monthly report on the status on the implementation of the stipulated environmental safeguards is submitted to MoEFCC, Regional Office and MPCB,	

	Change, its regional Office, Nagpur, Central Pollution Control Board and State Pollution Control Board.	Chiplun on regular basis.
(xxiv)	The project proponent shall submit six monthly report on the status of the implementation of the stipulated environmental safeguards to the Ministry of Environment, Forest and Climate Change, its Regional Office, Nagpur, Central Pollution Control Board and State Pollution Control Board.	Six monthly report on the status on the implementation of the stipulated environmental safeguards is submitted to MoEFCC, Regional Office and MPCB, Chiplun on regular basis.
(xxv)	A copy of Clearance letter will be marked to concern Panchayat / local NGO, if any, from whom suggestion / representation has been received while processing the proposal.	Complied.
(xxvi)	State Pollution Control Board should display a copy of the clearance letter at the Regional office, District industry Centre and collector's office / Tehsildars office for 30 days.	Not Applicable
(xxvii)	The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the Ministry of Environment and Forests at http:// envfor.nic.in and a copy of the same shall be forwarded to the Regional Office of this Ministry located at Nagpur.	Complied.
Date: 15.04.2024		For, Ashapura Minechem Limited.
		
Place: Mumbai		Authorized Signatory

Annexure-1: Ambient Air quality Monitoring Results 2023- 2024

S. No.	Locations	January 2024					February 2024					March 2024				
		Parameters ($\mu\text{g}/\text{m}^3$)					Parameters ($\mu\text{g}/\text{m}^3$)					Parameters ($\mu\text{g}/\text{m}^3$)				
		PM ₁₀	PM _{2.5}	SO _x	NO _x	Silica	PM ₁₀	PM _{2.5}	SO _x	NO _x	Silica	PM ₁₀	PM _{2.5}	SO _x	NO _x	Silica
1.	Crushing Plant	88.40	43.10	10.10	15.20	0.03	88.30	43.20	11.10	14.70	0.03	90.10	43.40	11.00	14.50	0.03
2.	Haulage Road	85.40	42.40	9.20	15.10	0.04	85.50	41.60	9.70	15.20	0.03	85.40	42.40	9.30	16.20	0.03
3.	Near Mining Pit	83.60	40.40	8.40	16.20	0.04	83.40	40.60	7.50	16.00	0.03	82.50	40.60	8.60	16.20	0.03
4.	Umbershet Village	81.30	39.60	7.50	15.70	-	81.60	38.20	8.00	15.10	-	81.70	38.50	8.40	15.00	-
5.	Rowale Village	81.50	38.60	6.70	14.10	-	81.10	38.00	6.50	14.60	-	79.00	38.40	7.10	14.70	-
6.	Kavadoli Village	80.20	38.30	7.10	14.60	-	80.50	39.70	6.50	14.50	-	81.20	37.40	6.10	13.90	-

Permissible limits as per NAAQS Standards

PM₁₀ 100 $\mu\text{g}/\text{m}^3$

PM_{2.5} 60 $\mu\text{g}/\text{m}^3$

SO_x 80 $\mu\text{g}/\text{m}^3$

NO_x 80 $\mu\text{g}/\text{m}^3$

